1135. PROF. M.V. RAJEEV GOWDA: SHRI HUSAIN DALWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of illegal immigrants deported to various countries since January,
 2018;
- (b) the total number of persons convicted under The Foreigners Act, 1946 from 1st January, 2018 to 31st December, 2018; and
- (c) the total number of Rohingya Muslims deported since August, 2017, along with place of deportation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Under section 3(2)(c) of The Foreigners Act, 1946 central Government is vested with powers to deport foreign nationals staying illegally in the Country. These powers to identify, detain and deport illegally staying foreign nationals have also been delegated to the State Governments, Union Territory Administrations and the Bureau of Immigration. As per the information received from the Bureau of Immigration, 1731 foreigners were deported to various countries during 2018.

- (b) As per the latest data available with the National Crime Records Bureau (NCRB), 1591 persons were convicted under The Foreigners Act, 1946 during 2016.
- (c) India does not discriminate between foreign migrants on the basis of their religion. However, as per information available, 22 Myanmar nationals have been deported since August, 2017 after following due process.

Advisories for security of women

†1136. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many advisories have been issued to State Governments and Union Territories by Central Government in respect of security of women in last four and a half years which primarily includes compulsorily registering FIR, providing facility of online registration of complaints, enhancing the representation of women in police forces, sensitising police in respect of women, appointment of special women police

[†]Original notice of the question was received in Hindi.